

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 64/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

NAME OF THE COMPANY: Varanasi Auto Sales

SECTION OF THE COMPANIES ACT: 10 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>
1.	MR. ANURAG KHANNA	SR. ADV.	} Corp. } Applicant
2.0.	MS. GUNJAN JADWANI	ADV.	
3.	Mr Krishna Agrawal	Adv. (TMFL)	
	(For VIVEK MISHRA	Adv..	
4.	R. P. Aggarwal		

Signature  
Gunjan  
Jadwani  
Vivek Mishra

Parties are represented by their respective Senior Advocate. Sh. Anurag Khanna, Advocate representing the Corporate Applicant press for the interim relief in respect of the CA No.193/2017 seeking for stay against the impugned notice dated 21.07.2017, 13.09.2017 and 27.09.2017 issued by the Tata Motors Finance Solutions Ltd. and Tata Motors Finance Ltd. for proposed termination of the dealership of Corporate Applicant. The respondent/creditor is expected to file its reply within a week and the Corporate Applicant is also at liberty to file rejoinder to serve an advance copy to the opposite counsel.

The matter be listed on 16<sup>th</sup> November, 2017.

— Sd —

Dated:25.10.2017

H.P. Chaturvedi, Member (Judicial)

Typed by:  
Kavya Prakash  
(Stenographer)